



HUMAN RIGHTS NEWSLETTER

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the National Human Rights Commission, India



NHRC Chairperson, Mr. Justice Arun Mishra addresses an International Conference on climate change in Doha

Mr. Justice Arun Mishra, Chairperson, NHRC, India has said that the human-induced build-up of Green House Gases is causing climate change raising serious concerns about human rights. It is unfair to expect developing countries to follow the same emission standards rigorously. They often need more resources and technology. To meet it, the global fraternity has to prioritize technology transfer capacity-building.

Justice Mishra was addressing the International Conference on Climate Change and Human Rights: impacts and obligations in Doha, Qatar. The two-day Conference was organized by the Human Rights Commission in Qatar in collaboration with GANHRI, United Nations Human Rights, and UNDP.

The NHRC Chairperson said that the transportation of hazardous waste by developed countries to under-developed and developing countries for disposal needs to be stopped as it results in environmental degradation and consequent violation of human rights. Plastic dumping in the Ocean is endangering bio-diversity. There is illegal transportation of e-waste to developing countries under the guise of being reusable of which only 9% can be recycled.

Justice Mishra said that an inclusive climate change action

entails designing policies that are fair, accessible, and equitable. This requires prioritizing the needs and perspectives of all stakeholders, including those most vulnerable and marginalized.

He said that climate change causes displacement, loss of property, income and access to essential services like healthcare and education due to which the vulnerable groups suffer most. Therefore, it is necessary to include human rights issues into climate policies and programmes along with proper funding of social protection schemes to promote local knowledge and assist community-led adaptation to the effects of climate change. Investing in climate adaptation strategies will be necessary to reduce the risks and achieve Sustainable Development Goals (SDGs). Nevertheless, he said that we also have to ensure benefit from opportunities caused by climatic changes, such as growing crops in previously unsuitable areas.

Besides, he said that due to the change in conventional energy resources, we also have to prepare for alternative employment for those



NHRC Chairperson, Mr. Justice Arun Mishra with the delegates at Doha Conference

involved in mining operations. In fact, mineral extraction in fragile ecosystems like Antarctica must be stopped until the impacts on climate are assessed before an irreversible damage is caused.

Highlighting the efforts of India to achieve zero emission by 2070 with the help of five goals, Justice Mishra said that situation also calls for committed efforts from the global fraternity, particularly the developed economies, to check climate change. He said that in India, effective and speedy remedial action for pollution control is provided under the Environmental Protection Act, Air Act and Water Act. The Supreme Court, High Court, Special Court, and NHRC deal with environmental matters in a fast-track mode. The Companies Act also ensures Corporate Social Responsibility towards various issues of human welfare

“The Good Man is the Friend of All Living Things.” – Mahatma Gandhi

including addressing the concerns on ecological balance, flora fauna, animal welfare, agro-forestry.

Among the various steps that the country has been taking

to protect environment and check climate change, Justice Mishra said that the production of millet and other coarse grain cereals keeping in view their adaptability to nature, and

recycling of old vehicles is critical to reducing emissions, carbon footprint and attaining zero wastage of metals and minerals for inter- generational equity and sustainable development.

Meeting of NHRC Core Group of Human Rights Defenders

Mr. Justice Arun Mishra, Chairperson, National Human Rights Commission, NHRC, India on 16th February, 2023 said that Human Rights Defenders, HRDs play a very constructive role in promoting and protecting human rights in the country. He was chairing the first meeting of the NHRC's re-constituted Core Group of Human Rights Defenders in the presence of Dr. Dnyaneshwar M. Mulay, Member, and senior officers of the Commission. He said that the role of the NHRC and the HRDs is complementary to each other. The HRDs through their work on the ground can see and raise concerns, if any, on the status of the implementation of welfare schemes and human rights situation and help the Commission in the discharge of its mandate.

Justice Mishra said that with technological advancement and internet-aided connectivity, new challenges are emerging, which are impinging on the human rights of the people. The right to privacy is at stake to others in an era of the cyber regime and dark web, e-frauds, human trafficking in cyberspace, and crypto-currency for which the HRDs have to gear up themselves for the protection of human rights.

He said that there are various issues of human rights on which the Commission has issued about 24 Advisories in the recent past

and the HRDs can play a pivotal role in extending support to the Commission by reaching out to the people both in the systems of governance and outside to build awareness about these guidelines ensuring the protection of human rights in the far-flung areas. He said that the Commission looks forward to receiving valuable suggestions from HRDs for ameliorating the cause of human rights.

Various human rights concerns were discussed pertaining to human trafficking, cybercrime, disposal of industrial and toxic waste and environment safety, compensation to the people displaced due to climate change, rights of marginalized and tribal communities, toxic products and consumer rights, protection of HRDs, rights of pastoral, denotified, and semi-nomad tribes, rights of informal workers of varied social diversity; basic rights and work permits to the refugees till the settlement of their citizenship/ deportation/ repatriation, stopping witch branding and strengthening laws for the same, mortuary at every hospital and a help desk to ensure the rights of the dead; human rights concerns of the children of



NHRC Chairperson, Members and sr. officers in the meeting with the HRD Core Group Members

sex workers, implementation of Panchayat Extension to Scheduled Areas (PESA) Act, 1996 and the protection of the rights of the Vanvasis.

The attendees among the Human Rights Defenders Core Group Members included Ms. Sunitha Krishnan, Founder, Prajwala, Dr. Jitendra Singh Shunty, President, Shaheed Bhagat Singh Sewa Dal, Mr. Suhas Chakma Director, Rights and Risks Analysis Group (RRAG), Mr. Sandeep Chachra, Executive Director, Action Aid Association, Mr. Ramchandra Kharadi, National President, Vanvasi Kalyan Ashram, Mr. Satinath Sarangi, Consultant, Sambhavna Trust, Ms. Naseema Khatoon, Founder, Parcham, Ms. Pushpa Girimaji, Consumer Rights Activist and senior journalist, Ms. Aparajita Singh, Senior Advocate, Supreme Court and Mr. Shah Aamir, Advocate.

Open house discussion on protection of human rights of Indian Seafarers

Dr. Dnyaneshwar Manohar Mulay, Member, National Human Rights Commission, NHRC, India on 22nd February, 2023 said that without

proactive cooperation from different stakeholders, the human rights of Indian Seafarers will remain an area of concern. He was chairing an Open

House Discussion organized by the Commission on the human rights of Indian Seafarers. He emphasized the need for better coordination

among Ministry of Shipping, Minister of External Affairs, including Protector General Immigration, the Immigration Authorities as well as various stakeholders representing the Seafarers to take care of their human rights violations.

Dr. Mulay said that the tendencies of ship owners to operate their fleets under foreign registration to avoid taxes result in hindrances to fix their accountability in case of human rights violations of Indian Seafarers on-board their ships. Therefore, some mechanism needs to be evolved to ensure that Indian citizens who work in the maritime industry get due protection and promotion of their human rights. He said the Commission is concerned with the aim to forge an understanding among the multiple authorities in the country and has been organizing these consultations on regular intervals in the recent past.

Mr. Amitav Kumar, DG Shipping said that a committee has been constituted to look into the complaints regarding sexual harassment of women seafarers at workplace on 30th January, 2023. The

complaints can be lodged on website of the DG Shipping, Government of India.

Mr. Bramha Kumar, Joint Secretary, Overseas Employments & Protectorate General of Emigrants, Ministry of External Affairs said that detailed information is given to the seafarers as part of their pre-departure Orientation Training (PDOT) so that they are aware whom to contact in case of any exigencies. In a positive development, the Ministry of External Affairs has taken on board the data regarding the seafarers wishing to go for overseas employment on the e-migrate portal on the MEA website. He also said that the distressed seafarers can seek assistance under the Ministry's scheme of Indian Community Welfare Fund, ICWF.

Several important suggestions emerged during the discussions, some of which are as under:

1. Awareness and campaign programs should be initiated in order to enhance the participation of women in the maritime industry. Moreover, sensitization programs may also be conducted

for seafarers to eradicate the issues of harassment of women on ships.

2. Awareness about the Mental Health of seafarers should be spread among all seafarers and there should be a dedicated well-being officer in every recruiting agency to address the issues faced by the seafarers when they are sailing.
3. NHRC, DG Shipping and academic institutions like GNLU may work together for preparing a comprehensive handbook on the Human Rights of Indian Seafarers.

NHRC Member, Mr. Rajiv Jain, Registrar (Law), Mr. Surajit Dey, Joint Secretaries, Mrs. Anita Sinha & Mr. Devendra Kumar Nim and other senior officers, apart from senior officers of Ministry of Ports, Shipping and Waterways. Representatives from the Ship Owners' Association, Maritime Union of India, Women Seafarers Foundation, Gujarat Maritime University and Gujarat National Law University participated in the discussions.

Meeting of NHRC Core Group on Older Persons

The National Human Rights Commission, NHRC, India on 28th February, 2023 organized a meeting of its Core Group on Older Persons focusing on their Right to Health & Access to Health Services and Economic Security. Chairing the meeting, the NHRC Member, Dr. Dnyaneshwar Manohar Mulay, in the presence of NHRC Member, Mr. Rajiv Jain, senior officers, Core Members and experts said that despite the National Policy for Senior Citizens and the Maintenance and Welfare of Parents and Senior Citizens Act as well as a number of welfare schemes run by the Centre and the State Governments, the old age population tends to suffer from several barriers to access them. He said that with the help of discussions with various stakeholders, it is

necessary to sift through these barriers on the ground and find out measures to augment the benefits of government welfare schemes for older persons.

Dr. Mulay said that a uniform sustainable social, economic and health security system throughout the country is necessary to extend clarity and easy access to services to older persons. He said that the setting up of old-age homes by NGOs and civil societies needs to be encouraged, however, their monitoring is necessary to ensure so that these are not misused by unscrupulous elements for profiteering without providing health care services.



NHRC Members, sr. officers and members of Core Group on Older Persons

Earlier, triggering the discussions, Mr. D.K. Singh, Secretary General, NHRC said that digitization of services has brought in transparency and awareness about various welfare schemes but their accessibility to the older persons due to the digital divide and their inability to operate internet aided tools remains a concern.

Mr. Rajiv Manjhi, Joint Secretary, Ministry of Health & Family Welfare said that the government is keeping a close watch on health issues, access to health care services to older persons as the population is likely to triple in the country by 2050. He said that about 595 district hospitals have been provided with a geriatric bed, and others are being provided with geriatric care centres. Besides this, two national centres for elderly health care are coming up at AIIMS in New Delhi and Chennai soon.

The issues discussed included,

among others, the need for having uniformity in old age pension in every state with the reasonable long overdue hike in Indira Gandhi National Old Age Pension Scheme from the existing Rs.200/- per month to people less than 80 years and Rs.500/- per month above 80; creation of geriatric care department in all medical colleges in the country; the opening of dedicated clinics for older persons in all public hospitals every Sunday; alternative sources of income and extending low premium health insurance cover to older

persons; creating separate prison cells for old age prisoners.

NHRC Director General (Investigation), Mr. Manoj Yadava, Registrar (Law), Mr. Surajit Dey, Joint Secretaries, Mrs. Anita Sinha & Mr. Devendra Kumar Nim, Core Group Members, representatives of Ministry of Social Justice & Empowerment, Help-Age India, National School of Social Defence, Tata Institute of Social Sciences and International Institute of Population Sciences, among others, participated.

Important Intervention

Dignified disposal of dead bodies (Case No.312/90/0/2023)

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of the issues related to the cremation and undignified treatment of dead bodies as raised by Dr. Jitendra Singh Shunty, a member of its Core Group of Human Rights Defenders. It has issued notices to all State Governments and Union Territories, through their Chief Secretaries, and sought responses to know the extent they can ensure dignity for the dead by formulating policy, if possible at their end or by way of administrative orders and strict implementation thereof by empowering various local authorities on the following points:

A. The material like wood, etc. required for the cremation of dead bodies should be provided free in all cremation grounds, throughout India, at least for the poor and needy families;

B. The cremation of dead bodies by CNG/Electric system, in electric cremation grounds, should be free to all the poor and needy persons, throughout India;

C. Most Hospitals are not having mortuaries resulting in the decomposition of dead bodies. It is necessary that the hospital have such facilities;

D. All Government or private hospitals should be directed to provide free transportation of the dead bodies to their respective residences.

E. Necessary orders/directions may please be issued to all private hospitals that they may not hold the dead bodies hostage, due to non-payment of the medical bills by their families or for any other reason whatever that may be. Strict legal action should be taken against the offender hospitals, making dead bodies hostage.

The report must also contain as to whether the States/UTs have

taken steps about disseminating information, raising awareness, sensitization, and training the staff dealing with the dead bodies in the humanitarian aspect with a view to tackling the situation of unclaimed dead bodies. The report also must specify steps that are taken or proposed to be taken regarding the issuance of directives to the private hospitals for not withholding the dead bodies for non-payment of medical bills by the family members of the deceased.

The Commission has annexed with the notices its Advisory on the "Right to Dignity of Dead" issued during the Covid -19 Pandemic to the authorities.

Issuing the notices, the Commission has observed that it is axiomatic that the Right to Dignity and Fair Treatment, under Article 21 of the Constitution of India, is not only available to the living man but also to his dead body.

Suo Motu Cognizance

The Commission took suo motu cognizance in six cases of alleged human rights violation reported by the media during February, 2022 and issued notices to the concerned authorities for reports. Summaries of some of the cases are as follows:-

High death rate of workers in the registered factories (Case No.220/90/0/2023)

According to a newspaper article dated 30th January, 2023, the Ministry of Labour & Employment's Directorate General Factory Advice Service and Labour Institutes

(DGFASLI) data says, 3 people died and 11 were injured each day on an average between 2017 and 2022 due to the accidents in the registered factories of the country. Reportedly, as many as 3331 deaths were recorded between 2018 and 2020 but only 14 people were imprisoned

for offences under the Factories Act, 1948. The data collected by DGFASLI from Chief Inspectors of Factories and Directors of Industrial Safety and Health represents that only registered factories have provided the data, whereas, 90% workers in India are employed in the informal sector. Even after two years of passing the new occupational safety and health code, it is yet to be implemented.

The Commission feels that considering the gravity of the matter, as highlighted in the newspaper article, raises serious concerns about the human rights of the workers in various business enterprises including factories. Accordingly, it has issued notices to all the Chief Secretaries / Principal Secretaries, Department of Labour of all the States and Union Territories to provide detailed reports with respect to the death/incapacity of workers/employees due to accidents in the factories in their jurisdictions and the compensation paid to the injured / next of kin of the deceased, prosecution initiated against the occupier/factory owners and the number of safety officers employed as per Section 40B of the Factories Act, 1948.

A notice has also been issued to the Secretary, Union Ministry of Labour & Employment to submit an action taken report with regard to the implementation of the occupational

Safety Health and Working Conditions Code and the measures taken / to be taken for improving the human rights conditions in respect of the factory workers across the country. The response is expected within six weeks.

Sexual assault of a minor student by a teacher (Case No. 485/30/2/2023)

The media reported on 9th February, 2023 that a minor girl studying in third standard in an MCD School in East Delhi was subjected to rape by a Sports Teacher of the school.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violations of the victim. Accordingly, it has issued notices to the Chief Secretary, Government of NCT of Delhi, and the Commissioner of Police, Delhi to submit a report. It should include the action taken against the responsible teacher, the current status of the investigation, and the status of the counseling and statutory relief provided to the victim girl.

The report must also contain whether State or Delhi Legal Service Authority has awarded compensation to the victim irrespective of trial taking place or offender was traced or identified in terms of Section 357(4) Cr.PC, if yes, the quantum of compensation.

Overflowing choked sewer lines (Case No.527/30/9/2023)

The media reported on 14th February, 2023 that the residents of the NW Block of the Vishnu Garden area in Delhi are facing extreme difficulty due to the industrial waste being inappropriately disposed of by a Jeans Dying Unit in the drains of the colony, which blocks the drains as well as the sewage lines in the residential area. The sewage water keeps overflowing on the colony roads. The drinking water has also been contaminated. Several complaints have been made by the residents to the civic authorities but no action has been taken.

The Commission has observed that the contents of the media report, if true, amount to a violation of human rights affecting people's health. Accordingly, it has issued the notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner, Municipal Corporation of Delhi (MCD), and the Chief Executive Officer, Delhi Jal Board (DJB) calling for detailed reports in the matter. The Commission has called for a report from the Delhi Pollution Control Committee (DPCC) regarding action taken by them against the industrial unit responsible for causing the pollution in the area.

Recommendations for Relief

A part from the number of cases taken up daily, 01 case by the Full Commission and 65 cases by the Double Bench-II in February, 2023, the Commission has recommended monetary relief of ₹ 19,40,000/- for the victims or their Next of Kin (NoK) in the 07 cases, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S.N.	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	3154/4/26/2017-JCD	Death in judicial custody	300000	Bihar
2	682/34/16/2020-JCD	Death in judicial custody	500000	Jharkhand
3	636/25/17/2022-JCD	Death in judicial custody	500000	West Bengal
4	4052/30/9/2021-AD	Alleged custodial deaths in police custody	250000	Delhi
5	30064/24/52/2022	Torture/harassment in juvenile/other home	40000	Uttar Pradesh
6	2310/18/4/2021	Death due to electrocution	100000	Odisha
7	827/20/24/2020	Miscellaneous	250000	Rajasthan

Relief on NHRC Recommendations

The Commission closed 16 cases, either on receipt of the compliance report and proof of payment from the public authorities or by giving some other observations/directions. An amount of ₹58,50,000/- was paid to the victims or their next of kin on the recommendations of the Commission. The specific details of these cases can be downloaded by the NHRC website by logging the case number given in the table below:

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1	1/26/3/2022-JCD	Death in judicial custody	500000	Andaman & Nicobar
2	1916/4/26/2019-JCD	Death in judicial custody	750000	Bihar
3	2577/4/26/2020-JCD	Death in judicial custody	500000	Bihar
4	3154/4/26/2017-JCD	Death in judicial custody	300000	Bihar
5	3957/30/9/2019-JCD	Death in judicial custody	400000	Delhi
6	2188/13/20/2018-JCD	Death in judicial custody	500000	Maharashtra
7	192/22/5/2019-JCD	Death in judicial custody	300000	Tamil Nadu
8	17902/24/62/2020-JCD	Death in judicial custody	300000	Uttar Pradesh
9	28041/24/52/2018-JCD	Death in judicial custody	200000	Uttar Pradesh
10	35762/24/7/2018-JCD	Death in judicial custody	300000	Uttar Pradesh
11	925/4/26/2020	Custodial torture	700000	Bihar
12	1213/12/21/2019-WC	Dowry death or their attempt	100000	Madhya Pradesh
13	24665/24/22/2020-WC	Rape of SC community	100000	Uttar Pradesh
14	1146/34/11/2019-CL	Child labour	100000	Jharkhand
15	18294/24/1/2019	Medical negligence	300000	Uttar Pradesh
16	26013/24/8/2019	Atrocities on SC community	500000	Uttar Pradesh

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of two such cases are as under:

Death due to wild elephant attack (Case No. 3975/18/27/2022)

The matter pertains to the death of two minor brothers when attacked by an elephant near Bhaunra village, Jharshuguda district, Odisha on 4th November, 2022. Allegedly, such incidents were increasing day by day in the State due to the negligence of the Forest department resulting in the loss of life of the people. On the basis of the material on record, the allegations of the death of two minor children of migrant labourers in an elephant attack were confirmed. The Commission was informed that Rs.4 lakh have been paid to the next of kin of the deceased and that various steps were being taken to prevent such incidents.

Death in judicial custody (Case No. 2495/7/6/2021-JCD)

The matter pertains to the death of an under-trial prisoner in Central

Jail, Hissar, Haryana. On the basis of the material on record, it was found that the prisoner got electrocuted while switching on a fan/light in the jail on 30th September, 2021. The Enquiry Magistrate concluded that the incident could have been averted if the jail authorities had taken proper care of the electrical switches and wires. Accordingly, the Commission recommended that the Govt. of Haryana pay Rs.7 lakh to the next of kin of the deceased as relief, which was paid. It also asked the State Government to fix the responsibility in the matter and take measures to prevent the recurrence of such incidents.

Non-payment of family pension (Case No. 1091/34/6/2022)

The matter pertains to the allegations of a poor and helpless widow, who due to the lack of awareness, could not apply for a family pension after the death of her retired husband in the year 2012. He had retired from the State Food Corporation, Chaibasa, Jharkhand. However, realizing her mistake after five years, she approached the

Manager, District Food Commission, West Singhbhum, Jharkhand for the family pension. She was informed that her case was already forwarded to the Employees Provident Fund Organization, EPFO, Jamshedpur, Jharkhand. Allegedly, being an elderly sick widow, she was unable to visit EPFO, Jamshedpur, Jharkhand, which has still not paid her family pension. Pursuant to the directions of the Commission, the Asst. PF Commissioner, Jamshedpur informed that the said claim in Form 10D was settled and arrears for Rs. 2,28,310/- up to September 2022 were cleared, and monthly pension has been fixed for Rs. 1901/- per month.

Death in judicial custody (Case No. 1/26/3/2022-JCD)

The case pertains to the suicide of a 20 years old convict prisoner at Correctional Home, Mayabunder, Andaman and Nicobar on 26th June, 2021. On the basis of the material on record, the Commission concluded that when a person is under the custody of a jail, the

onus of his safety and security lies with the State, and in case of any negligence or failure to provide the same on accounts of acts of omission or commission on the part of jail authorities, the State is vicariously liable to pay the compensation for the same. Accordingly, it recommended that the Andaman & Nicobar administration pay Rs. 5 lakh to the next of kin of the deceased, which was paid.

**Police atrocity
(Case No. 925/4/26/2020)**

The matter pertains to the police

firing on a truck driver when he refused to give Rs.5000/- as bribe to the police personnel of Danapur PS, Bihar on 25th March, 2020. On the basis of the material on record, received in response to the notices of the Commission, it found the allegations correct, and recommended that the Government of Bihar pay Rs.7 lakh to the victim for violation of human rights, which was paid.

**Police inaction in a case of gang rape
(Case No. 26013/24/8/2019)**

The matter pertains to non-registration of an FIR in an alleged

gang rape by four persons in Baghpat district, Uttar Pradesh on 27th August, 2018. On the basis of the material on record, the Commission found that there were several short comings in the processing of the case by the police including the lack of proper registration of the FIR, investigation and arrest of the alleged accused. Accordingly, it recommended that the Government of Uttar Pradesh pay Rs.5 lakh to the victim of the human rights violation, which was paid.

From Investigation Files

Disposal of cases

During February, 2023, total 296 cases were processed including 02 spot enquiries, 203 Judicial Custodial Deaths, 35 Police Custodial Deaths, 33 Encounter Deaths and 23 Fact Finding Cases.

Spot enquiries

The following spot inquiries were conducted by the Commission's officers in its Investigation Division:

Sl. No.	Case No.	Allegations	Date of visit
1.	7749/30/8/2022-WC	Torturing and forcing a young woman to indulge in moral activities at shelter/de-addiction centre in South Delhi, Delhi.	1st February – 2nd February, 2023
2.	379/12/37/2022	Death of a person after torture in police custody in Sagar district of Madhya Pradesh.	6th -10th February, 2023

Mr. Devendra Kumar Nim joins NHRC as its new Joint Secretary



Mr. Devendra Kumar Nim joined the National Human Rights Commission, NHRC, India as its new Joint Secretary on 15th February, 2023. He is a 1993 batch officer of the Indian Postal and Telecom Accounts and Finance Service (IP & TAFS).

Training initiatives for Human Rights Awareness

During the month of February, 2023, the National Human Rights Commission, NHRC, India organized five training programmes on human rights in collaboration with different colleges in Tamil Nadu, Kerala and Karnataka. Besides this, the Training Division of the Commission also organized six visits of students from different colleges and universities to the NHRC.

They were given an understanding of human rights and the functioning of the Commission. Two Moot Court competitions were organized in collaboration with the Dharmashastra National Law University, Jabalpur, Madhya Pradesh and the Rajiv Gandhi National University of Law, Punjab.

Snippets

- On 1st February, 2023, the NHRC in collaboration with the UNDP, India organized a training orientation session on Business and Human Rights for the officers and staff of the Commission to strengthen awareness, interest and capacity on BHR issues.
- On 3rd February, 2023 Mr. Upendra S. Baghel, Lead Investigator, UNITED, addressed the officers & staff of the NHRC on the best practices followed by the United Nations in investigation of human rights violation complaints.

- On 3rd February, 2023, the NHRC Director General (Investigation), Mr. Manoj Yadava interacted with the students of the Yaswant Rao Chauhan Law College, Pune, Maharashtra during their one day visit to the NHRC.
- On 9th February, 2023, a delegation of National Human Rights Committee-Qatar led by Dr. Mohammed Saif Al-Kuwari, Director, Environmental and Municipal Studies Institute, visited NHRC, and interacted with the Chairperson, Mr. Justice Arun Mishra and Members, Dr. Dnyaneshwar M. Mulay and Mr. Rajiv Jain and senior officers of the Commission.
- On 17th February, 2023 and on 24th February, 2023, the NHRC Director General (Investigation), Mr. Manoj Yadava delivered a lecture on 'Islamic Theology' to the direct recruited Assistant Central Intelligence Officers, ACIOs and other executives at IB Central Training School and NIA Centre, Dwarka, New Delhi.
- On 20th February, 2023, NHRC Joint Secretary, Mrs. Anita Sinha visited Maharashtra State Legal Services Authority and Mumbai District Legal Services Authority to inquire into the efforts by the legal services authorities towards access to justice.
- On 23rd February, 2023, NHRC Member, Dr. Dnyaneshwar M. Mulay interacted with the students and faculty of the Political Science and Sociology Department, RTM University, Nagpur, Maharashtra.

Human Rights and NHRC in News

During February, 2023, the Media & Communication Wing of the Commission prepared and issued 09 press releases. 2961 news clippings on various human rights issues were culled out from different/ select editions of major English and

Hindi newspapers and some news websites out of which in 332 News Clippings a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 32 tweets on the Commission's interventions & activities.

Ombudsman, ethical officer should be appointed in sports bodies: NHRC

Members before the National Human Rights Commission (NHRC) have urged the Government of India to appoint an ombudsman and an ethical officer in sports bodies. The Commission has also directed the Government to take steps to ensure transparency and accountability in sports bodies.

NHRC send notices over the high death rate of workers
NHRC has taken suo moto cognizance according to the Ministry of Labour & Employment's Directorate General Factory Advice Service and Labour Institutes (DFASLI) data. 3 people died and 11 were injured each day on an average between 2017 and 2022.

Naba Das murder: NHRC seeks ATR

Bhubaneswar, Feb 7: The National Human Rights Commission (NHRC) directed Tuesday Odisha DGP S. K. Mishra to submit an action taken report (ATR) within eight weeks on the death of former Odisha Health Minister Naba Kishore Das who was shot dead by police personnel.

NHRC Chairperson appreciates the role played by HRD
Justice Arun Mishra, Chairperson, NHRC said that Human Rights Defenders (HRDs) play a constructive role in promoting and protecting human rights. He was chairing the first meeting of the NHRC's re-constituted Core Group of Human Rights Defenders in the presence of Dr DM Mulay, members and senior officers of the Commission.



Dana Majhi rerun: NHRC seeks report from govt
The NHRC has also directed the DGP and the secretary, Ministry of Home Affairs, government of India to act on the issue immediately and ensure exemplary compensation to the family members of the deceased and a minimum of Rs 10 lakh rupees to the injured person.

Odisha custodial death: NHRC seeks report
The cases of a bullet-riddled man who died in custody of the Odisha Reserve Force in Cuttack district on 31 January. Meanwhile, police has arrested on forest personnel involved in forest range officer and two forest guards in connection with the custodial death.

Odisha custodial death: NHRC seeks report

Supreme Court Lawyer and Human Rights Activist
The NHRC has directed the authorities to furnish information on the incident and the steps taken to prevent such incidents.

Odisha custodial death: NHRC seeks report

MAMITA MURDER
The NHRC has directed the authorities to furnish information on the incident and the steps taken to prevent such incidents.

NHRC seeks report from Bolangir SP

DOG BITE DEATH
The NHRC has directed the authorities to furnish information on the incident and the steps taken to prevent such incidents.

NHRC summons Balangir collector

BALANGIR: The National Human Rights Commission (NHRC) has issued conditional summons to collector Balangir on the action taken report (ATR) in the

Complaints in February, 2023

Complaints received	6033
Disposed	6584
Under consideration of the Commission	12609

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) Incharge: Mrs. Rekha Bhalla

NHRC Toll Free No: 14433

For Complaints: Fax No. 011-2465 1332

For Filing online complaints: www.nhrc.nic.in, hrcnet.nic.in, Common Service Centres

Other Importance E-mail Addresses

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